

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO.2506/2001

(2)

This the 21st day of September, 2001.

HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

Smt. Bachhan Devi W/O Mohan Rai,
working as Khallasi,
C/O Puran Chand, Hnuse No. L-92 B,
Loco Railway Colony,
Delhi Kishan Ganj,
Delhi.

... Applicant

(By Shri P.S.Mahendru with Shri S.K.Anand, Advocates)

-versus-

1. Union of India through
General Manager, Northern Railway,
Baroda House, New Delhi.

2. Divisional Railway Manager,
Northern Railway,
Bikaner.

3. Divisional Superintending Engineer(I),
Northern Railway, Bikaner.

4. Divisional Engineer (MG),
Northern Railway,
Delhi Sarai Rohilla,
Delhi.

5. Section Engineer/Loco,
Northern Railway,
Delhi Sarai Rohilla,
Delhi.

... Respondents

O R D E R (ORAL)

The applicant, a khallasi, was transferred from Sri Ganganagar to Delhi Sarai Rohilla on her request vide Annexure A-2 dated 17.7.2001/9.8.2001. She reported for duty in the office of respondent No.4 on 21.8.2001 when she was ordered to be posted under respondent No.5 vide letter dated 21.8.2001 at Annexure A-4. When she was not allowed by respondent No.5 to join, she reported back to respondent No.4. Respondent No.4 wrote to respondent No.5 vide Annexure A-5 dated 27.8.2001 that the applicant

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(3)

had been transferred by the competent authority on her request at bottom seniority against a vacancy. Yet, respondent No.5 did not allow her to join duty. She made a representation dated 10.9.2001 seeking permission to join duty. It is alleged that she has not yet been allowed to join duty. She has shifted her residence along with her children from Sri Ganganagar.

2. On a perusal of the documents placed on record in the OA, I find that the applicant had been transferred on her request at bottom seniority under respondent No.5 but she is not being permitted to join duty.

3. In the facts and circumstances of the case, in my view, ends of justice would be duly met if this OA is disposed of at this stage itself even without issuance of notices, with a direction to respondent No.5 to allow the applicant to join duty in pursuance of Annexure A-2 dated 17.7.2001/9.8.2001 (order of transfer), Annexure A-3 dated 20.8.2001 (LPC) and Annexure A-5 dated 27.8.2001 which is a clarificatory order that the applicant has been transferred on her request at bottom seniority against a vacancy, within a period of ten days from receipt of a copy of this order. I order accordingly.

Issue Dasti.

V. K. Majotra
(V. K. Majotra)
Member (A) 21.9.2001

/as/